

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH; JODHPUR**

**ORIGINAL APPLICATION NO. 205/2011**

**Date of order: 11.07.2011**

**CORAM:**

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER  
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Ankita Jain D/o Anil Kumar Jain, age 25 years, C/o Sashikala Jain, R/o V/129, Trench Colony, Panchwati, Udaipur (Applicant was working on the post of Investigator in respondent-department at Udaipur).

...Applicant.

Mr. Vinay Jain, counsel for applicant.

**VERSUS**

1. Union of India through the Secretary, Ministry of Planning & Programme Implementation, South Block, New Delhi.
2. The Director, Directorate of Economics & Statistics, Govt. of Rajasthan, Yojna Bhawan, Tilak Marg, C-Scheme, Jaipur (Raj.).
3. Deputy Director, Rajasthan (Western) Region, Sarvekshan Bhawan, Haribhau Upadhyay Nagar (Main), Ajmer (Raj.).

... Respondents.

Mr. Kuldeep Mathur, counsel for respondents.

**ORDER  
(Per Dr. K.B. Suresh, Judicial Member)**

Heard. We declare that this Tribunal has jurisdiction to adjudicate this matter. Hence, the Registry is directed to register this case.

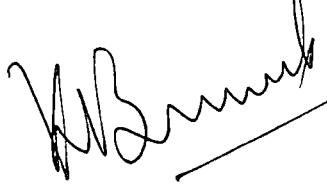
2. Shri Kuldeep Mathur, advocate, on behalf of the respondents as a Caveator appears and seeks time to file reply. However, Shri Kuldeep Mathur, learned counsel for the



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respondents would submit that the applicant has already been selected for contractual appointment again and the orders will be issued within two days next, and therefore, the O.A. itself is infructuous. We record the said statement of Shri Kuldeep Mathur, the learned counsel for the respondents. However, the respondents are directed to consider whether in the interregnum, appointment of the applicant could not have been terminated since her termination tenure was not stood exhausted, and shall pass an appropriate order in accordance with the extant rules. With the above observations and directions, the Original Application is disposed of. No order as to costs.

  
**(SUDHIR KUMAR)**  
ADMINISTRATIVE MEMBER

  
**(DR. K.B. SURESH)**  
JUDICIAL MEMBER

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